

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 101
IA-1648/ND/2021 (IB)1281(ND)/2018

IN THE MATTER OF:

B.D construction Co.	...	Applicant
Vs.		
Stride Autoparts Ltd.	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 20.07.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Ms. Anjana Verma, Adv.
For the Respondent :

ORDER

IA No. 1648/ND/2021:

Application filed by the Liquidator. Mr. Sudhir, Learned Counsel appearing for the respondents No. 1 to 3 and Ms. Varsha, Learned Counsel for the respondents No. 4 to 10 make a statement that they have filed reply and serve copy to Learned Counsel for the Liquidator. The same has not come to the Court file. Learned Counsel for all the respondents are directed to ensure that the copy of their reply comes on e-portal of the Tribunal within a week. Learned Counsel for the Liquidator states that they have received the copies of abovementioned replies yesterday. He seeks and is granted one week time to file rejoinder, with copy in advance to the other side.

List on 18.08.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)